

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1591  
ANSWERED ON:02.12.2014  
SIMPLIFICATION OF PENSION PROCEDURE  
Ray Shri Bishnu Pada

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether any representation has been received from the Public Representatives for simplification of procedure for sanction of various pensions/assistance under the social welfare schemes;
- (b) if so, the details thereof and the steps taken by the Government in this regard so as to avoid harassment to the poor people and delay in sanction of funds; and
- (c) the time by which the simplified procedure is likely to be implemented?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (c): The Ministry of Rural Development is administering National Social Assistance Programme(NSAP) Indira Gandhi National Old Age Pension Scheme(IGNOAPS), Indira Gandhi National Disability Pension Scheme(IGNDPS), Indira Gandhi National Widow Pension Scheme (IGNWPS), National Family Benefit Scheme(NFBS) and Annapurna. These Schemes are for the households living Below Poverty Line(BPL). Under these schemes pension/assistance is provided to the eligible BPL households on fulfilling the eligibility criteria prescribed by the Government of India.

On the basis of representation received from various quarters for simplification of procedure and process for implementation of schemes under NSAP, this Ministry has issued two advisories, requesting States/UTs to adopt such procedure and process which do not put the onus of identification and selection on the beneficiaries and as far as possible adopt a procedure which is simple and requires minimum documents and certification. Copies of the Advisories issued are enclosed as Annexure.